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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 16.5.94.

OA 997/92  
(OA 579/87)

VINOD KUMAR ARORA

... APPLICANT.

Vs.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.  
HON'BLE MR. P.P. SRIVASTAVA, MEMBER (A).

For the Applicant ... SHRI P.S. SIROHI.

For the Respondents ... SHRI PRAVEEN BALWADA.

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties. The respondents have submitted that the reversion order was passed as Shri Jamuna Prasad had to be promoted as Chargeman Mechanic Refrigeration while giving him notional seniority from the due date and at the relevant time the present applicant, who was junior to Shri Jamuna Prasad, had to be reverted. The respondent in their reply have further stated that Shri Bhagwan Singh, Samuel Victor and Ramesh Chandra who were junior to the present applicant in the grade of Refrigeration Mechanic and when these persons were superseded they filed a petition before the Tribunal and under the orders of the Tribunal they were promoted. The applicant's case of promotion may be considered from the date when his juniors were promoted and if he is found suitable, notional promotion may be given without giving back wage. However, it will not adversely affect the seniority of the applicant. The applicant, if he was working on the promotion post, shall not be reverted till the consideration and if he has been paid the salary of the promoted post it shall not be recovered.

2. The OA stands disposed of accordingly, with no order as to costs.

( P.P. SRIVASTAVA )  
MEMBER (A)

( D.L. MEHTA )  
VICE CHAIRMAN